

Rep. by Act 56 of 1970, S. 2 and Sch I

THE COAL MINES (CONSERVATION AND SAFETY)
AMENDMENT ACT, 1970

No. 52 OF 1970

[24th December, 1970]

An Act further to amend the Coal Mines (Conservation and
Safety) Act, 1952.

BE it enacted by Parliament in the Twenty-first Year of the Republic
of India as follows:—

1. This Act may be called the Coal Mines (Conservation and Safety) Amendment Act, 1970. Short title.
- 12 of 1952. 2. In the Coal Mines (Conservation and Safety) Act, 1952 (herein-
after referred to as the principal Act), in the long title, for the words
"safety in", the words "safety in, and development of," shall be substi-
tuted. Amend-
ment of
long title.
3. In section 1 of the principal Act, in sub-section (1), for the brackets
and words "(Conservation and Safety)", the brackets and words "(Con-
servation, Safety and Development)" shall be substituted. Amend-
ment of
section 1.
4. In section 2 of the principal Act, for the words "regulation of",
the words "regulation and development of" shall be substituted. Amend-
ment of
section 2.
5. In section 3 of the principal Act,—
(i) for clause (f), the following clause shall be substituted,
namely:—
'(f) "Development Fund" means the Coal Development
Fund constituted under section 12;';
(ii) after clause (hh), the following clause shall be inserted,
namely:—
'(hha) "Safety Fund" means the Coal Mines Safety and
Conservation Fund constituted under section 12;'. Amend-
ment of
section 3.
6. In section 5 of the principal Act,—
(i) in sub-section (1), after the words "safety in coal mines",
the words "or for development of coal mines" shall be inserted; Amend-
ment of
section 5.
(ii) in sub-section (2), for the words "safety in coal mines",
the words "safety in, or development of, coal mines" shall be substi-
tuted.

Repealed

Amendment of section 7.

7. In section 7 of the principal Act,—

(i) in sub-section (1), after the words "safety in coal mines", the words "or for development of coal mines" shall be inserted;

(ii) in sub-section (2), after the words "safety in coal mines", the words "or for development of coal mines" shall be inserted.

Substitution of new section for section 11.

8. For section 11 of the principal Act, the following section shall be, and shall be deemed always to have been, substituted, namely:—

Payment to the Coal Board.

"11. The Central Government may, in each financial year, pay to the Board a sum not exceeding the aggregate of the net proceeds (determined in such manner as may be prescribed) of the duties of excise collected, under section 8, during the period commencing on the date of commencement of this Act and ending on the 1st day of the preceding financial year, less the aggregate of the amounts already paid to the Board, under this section, during that period."

Amendment of section 12.

9. In section 12 of the principal Act,—

(i) for sub-section (1), the following sub-sections shall be substituted, namely:—

"(1) The sum referred to in section 11 and any other money received by the Board shall be credited to,—

(a) where it relates to safety in coal mines or conservation of coal, a Fund to be called the Coal Mines Safety and Conservation Fund,

(b) where it relates to the developing of coking coal mines, a Fund to be called the Coal Development Fund.

(1A) The Safety Fund shall be applied by the Board, in such manner and subject to such conditions as may be prescribed, to—

(a) meeting the expenses in connection with the administration of the Board and the furtherance of the objects of this Act in so far as such objects relate to safety in coal mines or conservation of coal;

(b) the grant of stowing materials and other assistance for stowing operations to the owners, agents or managers of coal mines;

(c) the execution of stowing and other operations in furtherance of the objects of this Act in so far as such objects relate to safety in coal mines or conservation of coal;

(d) the prosecution of research work connected with safety in coal mines or conservation and utilisation of coal;

(e) meeting the cost of administering the Safety Fund and the expenses in connection with Advisory Committees;

(f) the grant to State Governments, research organisations, local authorities and owners, agents or managers of

Repealed

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coal mines of money in aid of any scheme approved by the Central Government in furtherance of the objects of this Act in so far as such objects relate to safety in coal mines or conservation of coal;

(g) any other expenditure which the Central Government directs to be defrayed out of the Safety Fund.

(1B) The Development Fund shall be applied by the Board, in such manner and subject to such conditions as may be prescribed, to—

(a) development of coal mines in a scientific manner,

(b) meeting the cost of the administration of any scheme for the development of coal mines.”;

(ii) in sub-section (2), for the words “accounts of the Fund”, the words “separate accounts in relation to the Development Fund and the Safety Fund” shall be substituted.

10. In section 17 of the principal Act, in sub-section (2),—

Amend-
ment of
section 17.

(i) after clause (a), the following clause shall be inserted namely:—

“(aa) the measures to be taken for the development of coal mines;”;

(ii) in clause (f), for the words “Coal Mines Safety and Conservation Fund”, the words “Development Fund or the Safety Fund, as the case may be,” shall be substituted;

(iii) in clause (g), for the word “Fund”, the words “Development Fund or the Safety Fund” shall be substituted.